



The National Academy of Legal Studies and Research University
(Amendment) Act, 2005

Act 7 of 2005

Keyword(s):

NALSAR, Law, Education, Chancellor

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

Registered No. HSE/49

[Price : Rs. 0-45 Paise.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, WEDNESDAY, MARCH 30, 2005

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 29th March, 2005 and the said assent is hereby first published on the 30th March, 2005 in the Andhra Pradesh Gazette for general information.

ACT No. 7 OF 2005

**AN ACT TO AMEND THE NATIONAL ACADEMY OF
LEGAL STUDIES AND RESEARCH UNIVERSITY
ACT, 1998**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the National Academy of Legal Studies and Research University (Amendment) Act, 2005.

**Short
title and
commen-
cement.**

[1]

A-490

(2) It shall come into force on such date as the Government may, by notification, appoint.

Amendment of section 2. Act 34 of 1998. 2. In the National Academy of Legal Studies and Research University Act, 1998 (hereinafter referred to as the principal Act) in section 2, to clause (c) the following shall be added at the end namely:-

“hereinafter named as NALSAR University of Law.”;

Amendment of section 3. 3. In section 3 of the principal Act,-
(1) in sub-section (1), for the words “National Academy of Legal Studies and Research University”, the words “NALSAR University of Law” shall be substituted;

(2) in sub-section (3), for the words “fully residential and be” shall be omitted;

Amendment of section 7. 4. In section 7 of the principal Act, for the word “President” wherever it occurs, the word “Chancellor” shall be substituted.

Amendment of section 8. 5. In section 8 of the principal Act,-
(i) in item (iv), the word “and” shall be omitted and after the item (iv) so amended, the following new expression shall be inserted, namely:-

“(iv-a) the Planning Board; and”;

(ii) in item (v), for the words “General Council.”, the word “Statutes.”, shall be substituted.

Amendment of section 9. 6. In section 9 of the principal Act, in sub-section (1),-
(a) (i) for clause (a), the following shall be substituted, namely:-

“(a) Chancellor.”;

(ii) for clause (b), the following shall be substituted, namely:-

“(b) Former Presidents or Chancellors on invitation of the Chancellor;”;

(iii) for clause (c), the following shall be substituted, namely :-

“(c) Vice Chancellor;”;

(iv) in clauses (h), (i), (j) and (k), for the word “President”, wherever it occurs, the word “Chancellor” shall be substituted;

(b) in sub-section (2), in items (iii) and (iv), for the word “President” wherever it occurs the word “Chancellor” shall be substituted.

7. In section 10 of the principal Act, -

(1) in sub-section (1), clause (iii) shall be omitted;

(2) in sub-section (2), -

(a) for clause (i), the following shall be substituted, namely:-

“(i) The General Council shall meet at least once in a year and annual meeting of the General Council shall be held on a date to be fixed by the Vice Chancellor in consultation with the Chancellor;”;

(b) in clause (ii), for the word, “Director” the word “Vice-Chancellor” shall be substituted.

(c) in clause (iii), for the words “the President or by the Director” the words “the Chancellor or by the Vice-Chancellor” shall be substituted.

(d) clause (vii) shall be omitted.

**Amend-
ment of
section
10.**

**Amend-
ment of
section
11.**

8. In section 11 of the principal Act, -

(1) in sub-section (1), -

(i) in clause (a), for the word “Director” the word “Vice Chancellor” shall be substituted;

(ii) in clause (d) for the word “President” the word “Chancellor” shall be substituted.

(iii) for clause (i), the following shall be substituted, namely:-

“(i) three teachers to be nominated by the Vice Chancellor of whom, one shall be amongst Heads of the Departments, one from Professors and one from Associate Professors by rotation for a period of one year.”;

(2) in sub-section (2), for the word, “Director” the word “Vice Chancellor” shall be substituted;

(3) in sub-section (3), in clauses (iii) and (iv), for the word “Director” wherever it occurs, the word “Vice Chancellor” shall be substituted.

**Amend-
ment of
section
12.**

9. In section 12 of the principal Act, -

(1) in sub-section (2),-

(i) clause (i) shall be omitted;

(ii) for clause (ii), the following shall be substituted namely:-

“(ii) to recommend the names of three persons to the Chancellor for appointment as Registrar of the University on the recommendations of the Selection Committee constituted for the purpose by it which is headed by the Vice Chancellor.”.

(2) in sub section (3),-

(i) for clause (ii), the following shall be substituted, namely:-

“(ii) the meeting of the Executive Council shall be called by the Registrar under instructions of the Vice Chancellor or at the request of not less than five members of the Executive Council”;

(ii) in clause (vi), for the word “Director”, the word “Vice Chancellor” shall be substituted;

(iii) for item (vii), the following shall be substituted namely:-

“(vii) if urgent action by the Executive Council becomes necessary, the Vice Chancellor may permit the business to be transacted by circulation of papers to the members of the Executive Council. The action so proposed to be taken shall not be taken unless agreed to by a majority of members of the Executive Council. The action so taken shall be forthwith intimated to all the members of the Executive Council. In case, the authority concerned, fails to take decision, the matter shall be referred to the Chancellor whose decision shall be final.”.

10. In section 13 of the principal Act, in sub-section(1),-

(i) in clauses (a) and (j), for the word “Director”, the word “Vice Chancellor” shall be substituted;

(ii) in clauses (b) and (d) for the word “President” the word “Chancellor” shall be substituted.

**Amend-
ment of
section
13.**

11. In section 14 of the principal Act, in sub-section (2), in clause (v) for the word “Director” the word “Vice Chancellor” shall be substituted.

**Amend-
ment of
section
14.**

12. In section 15 of the principal Act,-

(1) in sub-section (1),-

**Amend-
ment of
section
15.**

(i) in clause (a), for the word “Director” the word “Vice Chancellor” shall be substituted;

(ii) in clause (c), for the word “President” the word, “Chancellor” shall be substituted;

(2) in sub-section (2) for the word “Director” the word “Vice Chancellor” shall be substituted;

(3) in sub section (3) in clause (d), for the word “Director” the words “Vice Chancellor” shall be substituted;

(4) in sub-section (5), for the word “Director”, the word “Vice Chancellor” shall be substituted.

**Insertion
of new
section
15A.**

13. After section 15 of the principal Act, the following new section shall be inserted, namely:-

“Planning Board. 15-A. The Planning Board shall comprise of the following persons:

1. The Chancellor;
2. The Vice-Chancellor;
3. The Founder President or in his absence a nominee of the Chancellor;
4. The Founder Director or in his absence a nominee of the Chancellor;
5. Registrar or in his absence the Deputy Registrar;
6. The senior most Male Teacher; and
7. The senior most Female Teacher”.

**Amend-
ment of
section
16.**

14. In section 16 of the principal Act,-

(i) For item (1), the following shall be substituted namely:-

“(1) the Vice Chancellor;

(ii) for item (4), the following shall be substituted namely:-

“(4) such other persons as may be prescribed by the Statutes as the officer.”.

15. In section 17 of the principal Act,-

(1) for sub-section (1) the following sub-section shall be substituted, namely:-

**Amend-
ment of
section
17.**

“(1) (i) the Vice Chancellor shall be a whole time salaried officer of the University;

(ii) the Vice Chancellor shall be appointed by the Chancellor from out of a panel of not less than three persons recommended (the names being arranged in the alphabetical order) by a committee constituted under clause (iii):

Provided that if the Chancellor does not approve of any of the persons so recommended he may call for fresh recommendations;

(iii) the Committee referred to in clause (ii) shall consist of three members of whom one shall be nominated by the Academic Council, one by the Chairman, University Grants Commission and one by the Chancellor and the person nominated by the Chancellor shall be the convenor of the committee provided that no person who is an employee of the University shall be nominated as the member of the Committee;

(iv) the Vice Chancellor shall hold office for a term of five years from the date on which he enters upon his office, or until he attains the age of seventy years, whichever is earlier, and he shall be eligible for re-appointment for a further terms till he attains the age of seventy years:

Provided that the chancellor may require the Vice Chancellor after his term has expired, to continue in office for such period, not exceeding a total period of one year as may be specified by him;

(v) the emoluments and other conditions of service of the Vice Chancellor shall be as prescribed by Regulations;

(vi) if the office of the Vice Chancellor becomes vacant due to death, resignation or otherwise or if he is unable to perform his duties due to ill health or any other cause, the Chancellor shall have the authority to designate a Professor of the University

to perform the functions of the Vice Chancellor until the new Vice Chancellor assumes his office or until the existing Vice Chancellor attends to the duties of his office, as the case may be.”;

(2) in sub-section (2) for the word “Director” wherever it occurs, the word “Vice Chancellor” shall be substituted and for the word “President” wherever it occurs, the word “Chancellor” shall be substituted.

**Amend-
ment of
section
18.**

16. In section 18 of the principal Act,-

(1) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) The Registrar shall be appointed by the Chancellor on the recommendation of the Selection Committee constituted by the Executive Council and headed by the Vice-Chancellor on such terms and conditions of service as it may specify subject to the provisions of Statutes and Regulations.”;

(2) in sub-section (2),-

(i) in clause (ii) for the word “Director”, the word “Vice Chancellor” shall be substituted;

(ii) for clause (iii), the following shall be substituted namely:-

“(iii) The Registrar on the recommendations of the relevant Selection Committee constituted for the purpose in the prescribed manner and as approved by the Vice Chancellor shall have the power to appoint the non teaching staff including employees of last grade service and contingent staff. He shall be competent authority to take disciplinary action against such employees in accordance with such procedure as may be prescribed;”.

(iii) in clause (iv) for the word "Director," the word "Vice Chancellor" shall be substituted.

17. For section 21 of the principal Act the following section shall be substituted, namely :-

"Selection Committees 21. The Executive Council shall constitute various Selection Committees for appointment to the posts of officers and non teaching staff including last grade service and contingent staff. The procedure for appointment of members of Selection Committee and the procedure to be adopted by the Committees shall be as may be prescribed by the Regulations."

**Amend-
ment of
section
21.**

G.V. SEETHAPATHY,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.